

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

PETITION NO.147/2008

Subject: Violation of (i) Sections 39 and 40 of the Electricity Act, 2003 and regulation 8 of the CERC (Open access in inter-State Transmission) Regulations, 2008 in unlawful and without any reason delaying the grant of concurrence to the application filed. (ii) Law laid down by the in the matter of Gujarat Flurochemicals Ltd. Vs. Rajashthan Rajya Vidyut Prasaran Nigam Ltd. and order dated 3.12.2007 in Petition No. 108/2007

Coram : Dr. Pramod Deo, Chairperson
Shri Bhanu Bhushan, Member
Shri R.Krishnamoorthy, Member
Shri S.Jayaraman, Member

Date of Hearing : 4.12.2008

Petitioner : Reliance Energy Trading Limited, New Delhi

Respondents : 1. Karnataka Power Transmission Corporation Ltd.,
Bangalore
2. Karnataka State Load Despatch Centre, Bangalore
3. Shree Renuka Sugars Ltd., Belgaum

Parties present : Shri Deepak Biswas, Advocate for the SRSL
Ms. Ruchika Rathi, Advocate for the SRSL

Shri Deepak Biswas, Advocate for the third respondent, Shree Renuka Sugars Ltd. mentioned that despite the Commission's interim order dated 28.11.2008, the first and second respondents have not granted open access from 1.12.2008 onwards. He informed that the third respondent had made an interlocutory application to place this fact on record and requested for early hearing. Request was allowed. The Commission directed to list the I.A. on 11.12.2008 at 10.30 A.M. Accordingly, the learned counsel for the third respondent was directed to serve dasti a copy of the IA and notice to the parties.

Sd/-
(K.S.Dhingra)
Chief (Legal)